

|ITEM NO.46

COURT NO.11 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.1598-1599/2015
(Arising out of impugned final judgment and order dated 07/05/2013
in CRLA No. 632/2007 07/05/2013 in CRLA No. 390/2007 passed by the
High Court Of Judicature at Allahabad)

RAM KUMAR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With office report)

Date : 12/08/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. V. Ramasubramanian (A.C.),Adv.

For Respondent(s) Mr. Pawan Shree Aggarwal, Adv.

Mr. Utkarsh Sharma, Adv.

For Ms. Pragati Neekhara,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Put up on a non-miscellaneous day.

(Sanjay Kumar-II) (Indu Pokhriyal)

Court Master

Court Master